NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1132/(MAH)/2017 M.A. No. 05/2018

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES:

Rashid Ismail Tharadra V/s. Raj Oils Mills Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
ι.	AMI JAIN	, ADV FOR RESOLUTION	ape
		PROFESSIONAL	6

ORDER M.A. No. 05/2018 in C.P. No.1132/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the R.P. is present.
- 2. Through this Application the Insolvency Professional is seeking extension of further 90 days in terms of Section 12 sub section (2) of the Code. The reasons are explained and the progress in this case has also been explained. The Resolution Plan is also expected to be submitted shortly. As a consequence this is a fit case to extend the date as prescribed under the Code. M.A. No. 05/2018 is allowed.
- To place on record the Resolution Plan, if approved and complete, the date for submission is fixed on 17.01.2018. Adjourned to 17.01.2018.

Sd/-Bhaskara Pantula mohan Member (Judicial) 05.01.2018. Sd/-M.K. Shrawat Member (Judicial)